[Shri A. C. George]

along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[*Placed in Library See* No. LT-6268/74]

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963:—

(i) The Export of Jute Products (Inspection) Second Amendment Rules, 1973, published in Notification No. S.O. 3591 in Gazette of India dated the 29th December, 1973.

(ii) The Export of Paints and allied products (Quality Control and Inspection) Second Amendment Rules, 1973, published in Notification No. S.O. 3592 in Gazette of India dated the 29th December, 1973.

(iii) The Export of Rubber Houses (Inspection) Second Amendment Rules, 1973, published in Notification No. S.O. 3594 in Gazette of India dated the 29th December, 1973.

(iv) The Export of Fish and Fish Products (Inspection) Amendment Rules, 1974, published in Notification No. S.O. 207 in Gazette of India dated the 26th January, 1974.

(v) The Export of Frog Legs (Inspection) Amendment Rules, 1974, published in Notification No. S.O. 208 in Gazette of India dated the 26th January, 1974.

[*Placed in Library, See* No. LT-6269/74]

---

## PUBLIC ACCOUNTS COMMITTEE
### HUNDRED AND FIRST REPORT

SHRI JYOTIRMOY BOSU (Diamond Harbour): I beg to present the Hundred and first Report of the Public Accounts Committee on the action taken by Government on the recommendations contained in their Seventy-fifth Report relating to the Ministries of Industrial Development and Internal Trade (Department of Industrial Development), Health and Family Planning and Works and Housing (D.D.A.)

MR. SPEAKER: Is there anybody to object to it? He objects to everybody.

SHRI JYOTIRMOY BOSU: That will be very much welcome, Sir.

MR. SPEAKER: Shri Raghu Ramaiah.

---

**12.08 hrs.**

## BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH): With your permission, Sir, I rise to announce that Government Business in this House during the week commencing 4th March, 1974, will consist of:

(1) Consideration of any item of Government Business carried over from today's Order Paper.

(2) General discussion on the Railway Budget for 1974-75.

(3) General discussion on the General Budget for 1974-75.

**अध्यक्ष महोदय** : अब मैंने रखा था कि दो, चार इस में दें। अब यह तो सभी शुरू हो गये हैं, इसमें नोटिस देनी पड़ेगी।

**श्री मधु लिमये** (बांका) : उठ ही जायेंगे, और क्या करें।

**श्री एस० एम० बनर्जी** (कानपुर) : हम तो वेट करते हैं हफ्ता भर।

**अध्यक्ष महोदय** : किसी चीज को मैं रखूं वही भाषण का कारण बन जाती है। यह क्या है? एक, दो मिनट के लिये सभी कहिये कि क्या सूचना है। मैं इसी आर्डर में ले रहा हूं जिस में मेरे पास इन्फोर्मेशन आयी है।

SHRI P. G. MAVALANKAR (Ahmedabad): It is nearly three weeks now since Gujarat has been placed under the Pre-

sident's rule and I am sorry to say that in spite of this happening, the people of Gujarat are still suffering very much from inadequate supply of essential commodities.

Only last night I received several telegrams. I would not read all of them. But only one I will read out which is from Mr. P. N. Bhojak, President of the Gujarat State Employees' Federation. He says. . .

अध्यक्ष महोदय : इसमें भाषण नहीं हो सकता । इसमें आप कह सकते हैं कि यह बात आनी चाहिये ।

श्री मधु लिमये : प्रश्न तो करने दीजिए कि क्या सवाल है ।

अध्यक्ष महोदय : फिर तो बात खत्म नहीं होगी ।

SHRI P. G. MAVALANKAR: I abide by what you say.

I was going to read only a short telegram from Mr. Bhojak which says:

> "The Association strongly protests against failure of Central and State Governments to control prices spiralling. Demand immediate and adequate supply of essential commodities. We demand immediate dissolution of the Assembly."

Sir, the people of Gujarat are not getting adequate supplies of essential commodities and the public distribution system needs to be urgently and effectively strengthened. Then there is also the talk of a new wheat policy being implemented in Gujarat. I would like to know how soon will this be implemented. . .

अध्यक्ष महोदय : अगर पहला ही रहने देते तो ज्यादा इफेक्टिव होता ।

SHRI P. G. MAVALANKAR: I hope that the Government will take some quick action so that the people's difficulties will be relieved very soon.



SHRI S. M. BANERJEE: With your permission, I would like to raise the question of the Doctors' strike in Delhi and its repercussions throughout the country.

It is a matter of regret that no decision has yet been taken by the Government, although it is evident from the papers that some decision has been taken about the grant of a non-practising allowance to the doctors which has not been implemented.

I would take advantage of the Prime Minister's presence in the House to appeal to her and through her, to the Minister of Health to start negotiations once again and see that the doctors' strike comes to an end.

I would also like to raise, with your permission, the issue of the strike by 22,000 junior engineers in U.P. When the Prime Minister visited Kanpur and other places, they met her in a delegation and requested her to see that the Chief Minister intervened immediately. Since the Centre is also concerned in this, I would request you and through you the Prime Minister that she should intervene in the matter and see that the Chief Minister settles this matter, after getting a majority at least, so that the strike comes to an end.

SHRI SAMAR GUHA (Contai): I would like to draw the attention of Government to a report that has appeared in the press to effect that Shri Bijoy Singh Nahar, one of the important leaders of the ruling Congress in West Bengal has made an allegation on the floor of the West Bengal Assembly that the Chief Minister is in possession of a police file. . .

MR. SPEAKER: How can this come here?

SHRI JYOTIRMOY BOSU: It is very important.

SHRI PRIYA RANJAN DAS MUNSI (Calcutta South): It cannot be a subject matter of discussion here.

SHRI SAMAR GUHA: It relates to corruption charges against twelve MLAs...

MR. SPEAKER: We are now concerned with next week's business in this House.

SHRI SAMAR GUHA: ....and also levy notice to 206 members, none of whom complied with it. On this basis, he made an allegation on the floor of the House I would request Government to say whether Government consider this a fit case to institute a CBI inquiry into the allegations and charges against the twelve MLAs and also the 206 MLAs who have refused to comply with the levy notice.

MR. SPEAKER: Member will please be relevant. Dr. Karni Singh, your name is not here. You have not sent advance intimation.

DR. KARNI SINGH (Bikaner): I want to make a submission.

SHRI SAMAR GUHA: When openly corruption charges are made, do I not have the right to demand that the CBI should inquire into them?

PROF. MADHU DANDAVATE (Rajapur): I only want to repeat a request to the Minister of Parliamentary Affairs. Some of the items on the agenda accepted by the Business Advisory Committee have been pending. The Sugar Commission's report is submitted. We would like a discussion on it.

Then very often, when we put questions on the international monetary system and reform, very vague answers are given saying that the matter is under consideration. In order that our view points should be known to the Ministers who attend the international conferences, this issue of international monetary reforms should be discussed in the House. The Business Advisory Committee should give priority to it.

MR. SPEAKER: Dr. Karni Singh is again rising. I have not got any intimation from you in advance.

SHRI JYOTIRMOY BOSU: I gave intimation to you about complaints that we have received from Orissa and U.P. regarding malpractices...

MR. SPEAKER: No, no.

SHRI JYOTIRMOY BOSU: I have got a telegram. If you like, I can lay it on the Table.

MR. SPEAKER: No.

SHRI JYOTIRMOY BOSU: In U.P., bundles of ballot paper...

MR. SPEAKER: No, not here. Go to the Election Commissioner.

श्री हुकम चन्द कछवाय (मुरैना) : मंत्री महोदय ने अगले सप्ताह का कार्यक्रम रखा है। इस सदन में गृह मंत्री जी ने और प्रधान मंत्री जब गृह मंत्री थीं तब उन्होंने भी यह कहा था कि दल बदल का जो विधेयक है उसको हम शीघ्र लाने वाले हैं। मैं जानना चाहता हूं कि उस विधेयक को आप कब लाएंगे और कब उस पर हाउस में चर्चा कराएंगे ? प्रधान मंत्री के पास जब गृह मंत्रालय था उस समय भी उन्होंने इसके बारे में घोषणा की थी। मैं जानना चाहता हूं कि आप उसको कब लाएंगे ?

श्री रामावतार शास्त्री (पटना) : यह अच्छी बात है कि रेल मंत्री यहां मौजूद हैं। मेरे पास डिविजनल रेलवे एम्प्लायज कोआर्डिनेशन कमेटी, धनबाद का एक तार आया है। इसको थोड़ा सा मैं पढ़ कर सुना देना चाहता हूं।

अध्यक्ष महोदय : रेलवे पर बहस आ रही है, बोल लेना।

श्री रामावतार शास्त्री : मैं थोड़ा सा पढ़ देना चाहता हूं :

"SERIOUS DISCONTENTMENT PREVAILING FOR POLICE LATHI CHARGE ON STAFF ON 25TH INSTANT INSIDE D. S. OFFICE BUILDING, DHAN-

BAD AND WANTON ARREST OF THIRTY-TWO PERSONS FROM OFFICE PREMISES IMMEDIATE UNCONDITIONAL RELEASE OF ARRESTED PERSONS DEMAND

NIKHIL MAJUMDAR
DIVISIONAL RAILWAY"

EMPLOYEES COORDINATION
COMMITTEE, DHANBAD

एम्प्लायीज कोग्रोर्डिनेशन कमेटी, धनबाद का जो यह तार है अगर यह सही है तो जो लोग वहां शान्तिपूर्ण तरीके से लोको रनिंग स्टाफ की मांगों के समर्थन में दस घण्टे की ड्यूटी करने तथा अभी भी जो जेलों में बन्द हैं उन्हें रिहा करने या जिन के खिलाफ कार्रवाई की गई है और वह वापिस नहीं ली गई है और के० सी० राय चौधरी, ज़ोनल सैक्रेटरी आल इंडिया स्टेशन मास्टर्ज एसोसिएशन का इंटर डिविजनल ट्रांसफर किया गया है उसको लेकर शान्तिपूर्ण प्रदर्शन कर रहे थे उन पर लाठी चार्ज किया गया। क्या इसकी जांच आप करेंगे और वक्तव्य देंगे ? रेल मंत्री यहां बैठे हुए हैं मैं चाहता हूं कि वह कुछ बताएं।

आई०टी०डी०सी० के मातहत पब्लिक सैक्टर में अशोका और अकबर होटल हैं। दोनों में वेतनमानों में फर्क है। इस फर्क को लेकर वहां एजीटेशन चल रहा है और बहुत से लोगों को, उनके नेताओं को सस्पेंड कर दिया गया है इसके बारे में भी मंत्री महोदय हम लोगों को क्या कुछ बतलाने की कृपा करेंगे। आई० टी० डी०सी० के मातहत होटलों में यह जो घोटाला चल रहा है उस पर अवश्य मंत्री महोदय को प्रकाश डालना चाहिये।

**श्री मधु लिमये** : आपको याद होगा पिछली लोक सभा में मैंने दिल्ली के एक अध्यापक का मामला उठाया था, श्री जावेद आलम का जिन को व्यवस्थापकों ने इस बिना पर हटा दिया था कि उसने एक हिन्दू लड़की से शादी की। आज खबर आई है कि होशियारपुर जिले के महिलापुर कसबे के एक कालेज में एक जाट जाति की महिला ने एक हरिजन युवक से शादी की है दोनों उस कालेज में प्रोफेसर थे और इसीलिए दोनों को बरतरफ कर दिया गया है। मैं जानना चाहता हूं कि क्या आप इस मामले को शैड्यूल्ड कास्ट और शैड्यूल्ड ट्राइब्ज कमेटी के पास भेजेंगे, या प्रधान मंत्री इसके बारे में कोई वक्तव्य देंगी जांच करके क्योंकि यह मामला केवल राज्य का नहीं है चूंकि हरिजनों का मामला इसमें आ जाता है। बहुत ज्यादा दुर्व्यवहार इन दोनों के साथ किया गया है। इसलिए इसके बारे में मैं सफाई चाहता हूं।

हम एक अर्से से मांग कर रहे हैं कि शक कमीशन और शूगर इनक्वायरी कमेटी की रिपोर्ट हम लोगों के सामने जो एक अर्से से है और अंतिम रिपोर्ट भी शायद आ गई है या आने वाली है उस पर चर्चा हो। मैं जानना चाहता हूं कि अगले सप्ताह में इन दोनों में से किसी एक विषय पर बहस करने का क्या आप हम लोगों को मौका देंगे। हमारे सारे प्रस्ताव आपके सामने हैं और आपने उनको स्वीकार भी किया है।

कर्नाटक असेम्बली ने एक जमीन सुधार के बारे में विधेयक पास किया था। उसको राष्ट्रपति की स्वीकृति के लिए उनके पास भेजा गया था। इसको छः महीने से अधिक बीत गए हैं। चुनावों के अवसर पर जमीनी सुधारों के बारे में बहुत सारे आश्वासन दिये जाते हैं। लेकिन क्या वजह है कि महाराष्ट्र का कानून जो आपके पास पड़ा हुआ है और कर्नाटक का कानून भी छः महीने से आपके विचाराधीन है, अभी तक केन्द्रीय सरकार अपना निर्णय नहीं कर पाई है ? क्या इसके बारे में कोई खुलासा होगा ? निर्धारित नीतियों के अनुसार अगर कानून नहीं है तो जैसे केरल एजुकेशन बिल के बारे में राष्ट्रपति ने किया था उसी तरह से यहां भी करेंगे और गवर्नर की माफर्त कर्नाटक असेम्बली के पास इसको भेजेंगे ?

**अध्यक्ष महोदय** : श्री चन्द्रिका प्रसाद।

**श्री मधु लिमये** : क्या सरकार की ओर से इस अन्तर्जातीय शादी के बारे में कुछ कहा जायेगा ? उन को नौकरी से टा दिया गया है।

**अध्यक्ष महोदय** : माहिलपुर में वह एक प्राइवेट इंस्टीट्यूशन है। उससे पता लगाया जायेगा कि क्या हुआ है ?

**श्री भान सिंह भौरा (भटिंडा)** : वे दोनो प्रोफेसर हैं और एम०ए० हैं। उन्होंने अपनी मर्जी से शादी कर ली है और उनको निकाल दिया गया है।

**अध्यक्ष महोदय** : जो बात यहां आये उस का वेरिफिकेशन तो करना होगा। उसके बारे में इनफर्मेशन तो लेनी होगी।

**श्री चन्द्रिका प्रसाद (बलिया)** : अध्यक्ष महोदय सूरतगढ़ फार्म मे कृषि मजदूरों पर हमला किया गया है उनको मारा गया है और उन पर अत्याचार किये जा रहे हैं। उन के तार आये है कि वे लोग 4 मार्च से हड़ताल करने जा रहे है। जरा निवेदन है कि कृषि मंत्री इसमे हस्तक्षेप करें, उन अत्याचारों को रोका जाये और इस बारे में बयान दिया जाये।

SHRI K. RAGHU RAMAIAH: Probably my hon. friend Shri Kachwai who raised the point about the Anti-defection Bill, is not aware that it is already before the Joint Committee. Regarding other matters, so far as they are relevant to the business before the House, I shall faithfully convey them to my colleagues. . .

*(Interruptions)*

**श्री हुकम चन्द कछवाय** : जब श्री पन्त गृह मंत्रालय मे राज्य मंत्री थे तो उन्होने घोषणा की थी।

**अध्यक्ष महोदय** : जो बिल इस हाउस की कमेटी के सामने है उसके बारे में मिनिस्टर साहब क्या कहेंगे ?

So far as these matters concern the Business Advisory Committee, they will be put there; so far as other matters are concerned, they will be conveyed to the Ministries concerned.

12.23 hrs.

## MOTION OF THANKS ON THE PRESIDENT'S ADDRESS

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF ELECTRONICS AND MINISTER OF SPACE (SHRIMATI INDIRA GANDHI): Mr. Speaker, Sir, there has been a wide-ranging debate reflecting not only the mood of the House but the mood of the country. There has, perhaps understandably, been much talk of the people's anger and hunger. Unfortunately hunger has been an old companion of the Indian people. And it was to eliminate hunger and injustice that we fought for Swaraj and we are now struggling for socialism. It is true that in the last few months the difficulties of our people have been aggravated because of price increases and scarcity of essential commodities which are themselves due to a variety of factors, domestic as well as foreign. I am not one to shirk responsibility, nor have I done so. Government may have made mistakes, and this would not be unnatural in view of the vast size of our problems and our crises. While focussing attention on them, would it be right or honest to ignore the magnitude of the challenges which have confronted us during the last few years and what we have been able to achieve in spite of challenges and difficulties?

The question before us, here in Parliament and in front of the country, is how to face the crisis, how to lighten these burdens. Can this be done merely through anger, by giving vent to helplessness and by condoning violence and encouraging violence? Or through a sense of responsibility and through grim determination to act? I think the President's Address reflects this determination and sense of responsibility, and I am glad that this was also the tone of most of the speeches from this side of the House.

I should like to deal with some of the points raised by members. Quotations from Englih literature enliven our debates. But when quoting figures, there should be greater regard for accuracy and relevance.